

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

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O.A.No.985/1997

Date of decision: 5--8--1997.

Between:

P.S.P.Rao .. .. Applicant.

and

1. Union of India represented by the General Manager, South Central Railway, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Secunderabad. Respondents.

Counsel for the applicant: Sri V.Krishna Rao.

Counsel for the respondents: Sri V.Bhimanna.

**CORAM:**

Hon'ble Shri R. Rangarajan, Member (A)

Hon'ble Shri B.S. Jai Pargameshwar, Member (J).

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A)).

Heard Sri V.Krishna Rao for the applicant and  
Sri V. Bhimanna for the respondents.

The applicant in this O.A., retired on 31-1-1995 while working as Personal Assistant to the Chief Mechanical Engineer of the South Central Railway, Secunderabad in the scale of Rs.2000--3200. It is stated that at the time of retirement his Pay was fixed at Rs.2900/- p.m. His

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pension was fixed at Rs.1450/- p.m. The applicant submits that one Sri P.V.Ramana Rao Pantulu retired on 30--6--1996 while working as Personal Assistant to the Chief Electrical Engineer(Electrification). The pay of Sri Ramanarao Pantulu at the time of retirement was Rs.3200/- plus Rs.75/- stagnation increment and his pension was fixed at Rs.1623/- p.m.

This O.A., is filed to direct the respondents to step up his pay on par with his junior Sri P.V.Ramana Rao pantulu retired on 10--6--1996 and to refix his pay and pension and pay his arrears of pay and allowances and pension from 30--6--1996.

In this connection the applicant has submitted a representation dated 19--3--1997 addressed to the 2nd Respondent. It is stated that this representation is still pending.

In view of the above, we direct the 2nd respondent to dispose of the representation of the applicant dated 19-3-1997 in accordance with law, if required after hearing the applicant.

The O.A., is ordered at the admission stage *likely*.  
No costs. The Registry should send a copy of the O.A., along with a copy of this Judgment to the 2nd Respondent.

Date: 5-8-1997

Dictated in open Court.

*B.S.JAI PARAMESHWAR*  
Member (J)

S/AG

*R.RANGARAJAN*  
Member (A)

Date: 5--8--1997.

*D R (f)*

**One**

**Copy to:-**

1. The General Manager, South Central Railway, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Secunderabad.
3. One Copy to Mr. V. Krishna Rao, Advocate, & C.A.T. Hyd.
4. One Copy to Mr. V. Bhimanna, S.C. for Rlys. C.A.T. Hyd.
5. One Copy to The D.R. (A).

**One Duplicate Copy.**

*7. One copy to MMF (M) (A)*

**Upt.**

*Self Sealed*  
21/8/97  
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.R. GARIJAN : M (S)

AND

THE HON'BLE SHRI B.G. JAWI PARAMESHWAR :  
(M) (S)

Dated: 5-8-97

ORDER/JUDGEMENT

M.A/R.A/C.A. NO.

in

C.A. NO.

985/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/~~Rejected~~

No order as to costs.

YLR

II Court

*PLW copy of A to 22*

केन्द्रीय प्रशासनिक अधिकारण Central Administrative Tribunal DESPATCH
11 AUG 1997
हैदराबाद न्यायालय HYDERABAD BENCH